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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH
AT HYDERABAD

ORIGINAL APPLICATION NO.939/99

DATE OF ORDER : 25-6-1999.

Between :-

N.Mallikarjuna Rao

... Applicant

And

1. The Asst. Commissioner,
Kendriya Vidyalaya Sangathan,
Regional Office, Hyderabad, Picket,
Secunderabad-9.
2. The Principal,
Kendriya Vidyalaya, Begumpet Airforce
Station, Hyderabad-11.

... Respondents

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Counsel for the Applicant : Shri P.Kishore Rao

Counsel for the Respondents : Shri B.N.Sarma, Sr.CGSC

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CORAM:

THE HON'BLE JUSTICE SHRI D.H.NASIR : VICE-CHAIRMAN

(Order per Hon'ble Justice Shri D.H.Nasir, Vice-Chairman).

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... 2.

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(Order per Hon'ble Justice Shri D.H.Nasir, Vice-Chairman).

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Heard the learned counsel for the applicant as well as Sri B.N.Sarma, learned standing counsel for the Respondents.

2. It appears that a notification was issued by the Respondents for two vacancies in Group-D post to the local Employment Exchange during October, 1998 for recruitment by open category candidate in one post and the Scheduled Caste candidate in the second post. The applicant was also interviewed for the post in question. According to the applicant he came out successfully in the selection held and consequently he was called upon to submit the original certificate of qualifying examination and other relevant documents. The required documents were accordingly submitted by the applicant along with one Mr.T.Krishna who was also selected against the vacancy earmarked for Scheduled Caste candidate. However, according to the learned counsel for the applicant inspite of complying with the requirements of the respondents, he has not still received any appointment order from the Respondents. Therefore he has filed this O.A. with a view to obtaining a direction from this Tribunal addressed to the respondents to appoint the applicant on suitable post. The applicant made several representations in this regard. However, according to him, he has not received any response to the representation.

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3. The learned Standing Counsel Sri B.N.Sarma states that a direction be given by the Tribunal to the Respondents to dispose of the representation within a definite time so that the grievances of the applicant could be taken into consideration by the respondents and a final decision could be taken.

4. This O.A. is therefore disposed of with a direction to the Respondent No.2 to consider the applicant's case and to pass speaking orders after giving the applicant an opportunity of hearing. This process shall be completed by the Respondent No.2 within four weeks from the date of receipt of a copy of this order. O.A. Disposed of accordingly. No costs.

D.H.Nasir
(D.H.NASIR)
Vice-Chairman

Dated: 25th June, 1999.
Dictated in Open Court.

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COPY TO:-

1. HON. J.
2. H.H.R.P. M.(A)
3. H.D.S.D.P. M.(D)
4. D.T. (A)
5. SPARE

TYPED BY
COMPARED BY

CHECKED BY
APPROVED BY

THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH, HYDERABAD.

THE HON'BLE MR. JUSTICE D.H. NÄSIR
VICE - CHAIRMAN

THE HON'BLE MR. H. RAJENDRA PRASAD.
MEMBER (ADMIN)

THE HON'BLE MR. R. RANGARAJAN :
MEMBER (ADMIN)

THE HON'BLE MR. D.S. JAI PARAMESHWAR:
MEMBER (JUDL)

ORDER: Date. 25.6.99

ORDER / JUDGMENT

MA./RA./CP.NO

IN

TA.NO. 939/99

ADMITTED AND INTERIM DIRECTIONS
ISSUED.

ALLOWED.

C.P. CLOSED

R.A. CLOSED.

D.A. CLOSED

DISPOSED OF WITH DIRECTIONS

DISMISSED

DISMISSED AS WITHDRAWN

ORDERED / REJECTED

NO ORDER AS TO COSTS.

11/20 Accts 15
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केन्द्रीय व्यापारिक अधिकरण
Central Administrative Tribunal
प्रैष्ठ / DESPATCH

20 JUL 1999
N.F.

हैदराबाद न्यायालय
HYDERABAD BENCH